

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7564/2019

(Arising out of impugned final judgment and order dated 26-07-2018 in CMRA No. 180482/2016 and dated 19-08-2015 in FA No. 843/2003 passed by the High Court of Judicature at Allahabad)

POWER GRID CORPORATION OF INDIA LTD

Petitioner(s)

VERSUS

M/S UNIVERSAL TRADERS & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.44543/2019-CONDONATION OF DELAY IN FILING and IA No.44544/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.44545/2019-EXEMPTION FROM FILING O.T.)

WITH Diary No(s). 7565/2019

(FOR CONDONATION OF DELAY IN FILING ON IA 40925/2019 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 40927/2019)

Date : 15-04-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Ashwarya Sinha, AOR
 Mr. Akshay Amritanshu, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the petitioner seeking adjournment to file additional documents.

As prayed, two weeks' time is granted.

List these petitions after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER